

2ITEM NO.19

COURT NO.11 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C)..... of 2016
(CC No. 7970/2016)

(Arising out of impugned final judgment and order dated 18/04/2015
in ITA No. 36/2015 passed by the High Court of Judicature at
Allahabad)

COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

M/S MKU PVT LTD

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 02/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Mukul Rohatgi, AG

Mr. Subhash Acharya, Adv.

Ms. Sadhna Sandhu, Adv.

Ms. Neha Nagpal, Adv.

Ms. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Tag with C.A. 4094 of 2016.

(Rajni Mukhi)

(Renu Diwan)

SR. P.A. COURT MASTER